

State Government of Gujarat; and

(f) if so, the reaction of Government thereto?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV). (a) Yes, Sir

(b) The State Government has been advised to submit their specific proposal in this regard to the appropriate Ministry/Department in the Government of India

(c) Yes, Sir

(d) The matter has been discussed with the Chief Minister, Gujarat and taken up with the concerned Departments

(e) and (f) The question of rationalisation of excise duty on yarn/fabrics has been considered in the recent budget

[*Translation*]

Irrigation Projects of Himachal Pradesh

6446 SHRI K D SULTANPURI Will the Minister of WATER RESOURCES be pleased to state

(a) whether Union Government have received proposals regarding certain irrigation projects from Government of Himachal Pradesh,

(b) if so, the details thereof, and

(c) the amount likely to be allocated therefor in the Eighth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA) (a) and (b) Only one irrigation project, namely Shahnehar Irrigation Project envisaging utilisation of Beas Waters, at an estimated cost of Rs

49.3 crores for a annual irrigation of about 26536 hectares is under techno-economic appraisal at the Centre.

(c) Eighth Five Year Plan proposals have not been finalised.

[*English*]

Effect of High Oil Prices on Deep Sea Fishing

6447 SHRI P.J. KURIEN.
SHRI D AMAT:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state

(a) whether high oil prices and low shrimp catches have affected the deep sea fishing industry, and

(b) if so, the steps being taken to help this industry?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV) (a) and (b) According to a representation received from the Association of Indian Fishery Industries, there are several factors including high oil prices & low fish catch which have affected the deep sea fishing industry recently. As and when affected companies request Government/SCICI for rehabilitation assistance, such requests are considered on merits. No further permission for introduction of deep sea shrimp trawlers is given. A scheme has been formulated under 1990-91 plan scheme for modification of existing vessels for diversified fishing

Release of Beggars in Delhi

6448. SHRI MADHAVRAO SCINDIA Will the Minister of WELFARE be pleased to state

(a) whether he visited the **Beggars Home** in new Delhi recently and directed some beggars to be freed;

(b) if so, the directions given by him in this regard; and

(c) the action take thereon?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): (a) to (c). The Minister for Welfare visited Sewa Kutir, Kingsway Camp, Delhi, on 17th March 1990, and interviewed a few of the inmates. After reviewing the cases of those persons who apparently did not appear to be beggars, 58 inmates were identified personally by the Minister, of which 13 were released on 17.3.90 itself. The Minister for Welfare also directed that all cases of the beggar home inmates be reviewed. As a follow-up action the Delhi Administration has been advised to review the cases of all beggar inmates lodged in all the different Beggar Homes in Delhi.

Water Rates in Delhi

6449. SHRI P.M. SAYEED: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Union government have received any representation against the enhanced rates of water by representation against the enhanced rates of water by the Municipal Corporation of Delhi.

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). Yes Sir. The surcharge of 20% levied for the year 1990-91 has been withdrawn from all consumers whose monthly con-

sumption does not exceed 20 kilolitres and who are living in rural villages and resettlement colonies and paying flat rate of Rs. 7.50 per month.

Import of Raw Silk

6450. SHRI SRIKANTHA DATTA NARASIMAHARAJA WAIDYAR: Will the Minister of TEXTILES be pleased to state:

(a) whether Government propose to import raw-silk during the current financial year;

(b) if so, the details thereof;

(c) whether the import of raw-silk is likely to adversely affect the economy of the raw-silk producing States such as Karnataka;

(d) if so, whether Government propose to review its decision in the interest of such States; and

(e) if not, reasons therefor?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). The import of silk is allowed only under export promotion schemes of Import Export Policy. The import of silk for indigenous consumption is however not generally encouraged to protect the indigenous industry. In the wake of short supplies and increase in prices the Government had granted an adhoc permission to the Central Silk Board in the year 1988 for import of 100 tonnes of raw silk for prices stabilisation measures. Out of this only 36 tonnes of raw silk has been imported so far. Government has received request for extension of the validity of adhoc permission for import of balance quantity. Besides this, the Government has no fresh proposal for import of raw silk for indigenous consumption during the